

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 623 /ND/2018

In the matter of :

J.M Kapoor & Company

.. PETITIONER

vs.

Novex (P) Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 30.1.2019

Coram :

Sh. R. Varadharajan,  
Hon'ble Member (Judicial)

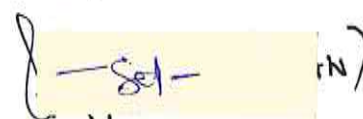
For the Petitioner /Op. Creditor : Mr. Manoj Shukla, Advocate for IRP

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Application in CA-36/C-III/ND/2019, Learned Counsel for the I.R.P. is present and it is brought to the notice of this Tribunal by Ld. Counsel for the IRP that in the COC Meeting held on 16.1.2019, the IRP appointed by this Tribunal at the time of admission of the petition is being sought to be replaced by the Committee of Creditors. No application it is seen has been filed on behalf of the COC or by any other Financial Creditors seeking for replacement upon the decision taken in the 1<sup>st</sup> COC Meeting. In the circumstances, the IRP appointed by this Tribunal will continue until, a suitable Application is moved before this Tribunal and upon orders on the application being passed, Let IRP continue to safeguard the assets of the Corporate Debtor and to keep it as a going concern.



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit